



# NATIONAL LEGAL SERVICES AUTHORITY

## राष्ट्रीय विधिक सेवा प्राधिकरण

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B-Block, Ground Floor, Additional Building Complex, Supreme Court of India, New Delhi -110001

बी-ब्लॉक, ग्राउंड फ्लोर, अतिरिक्त भवन परिसर, भारत का सर्वोच्च न्यायालय, नई दिल्ली -110001

F. No. L/34/2018 -NALSA

Dated: 14.11.2024

To

The Member Secretary  
All the State Legal Services Authorities.

**Sub.: National Lok Adalat Schedule-2025.**

Respected Sir/Madam,

The National Lok Adalats across the country are organized as per the provision of the Legal Services Authorities Act, 1987 read with National Legal Services Authority (Lok Adalats) Regulations, 2009 in the Courts and Tribunals.

2. It has been the practice to conduct 4 National Lok Adalats in a year. Outcome of the National Lok Adalats organized during the years 2021, 2022, 2023 and 2024 (except next National Lok Adalat to be held on 14.12.2024) has been encouraging with respect to pending and pre-litigation cases. The statistical figures of the cases disposed of in the National Lok Adalats held in the last three years and the current year is as under:

Year	No. of Lok Adalats held	Pre-litigation Cases disposed of	Pending Cases disposed of	Total Cases disposed of
2021	4	72.06 lacs	55.82 lacs	127.88 lacs
2022	4	310.15 lacs	109.11 lacs	419.26 lacs
2023	4	710.33 lacs	143.09 lacs	853.42 lacs
2024	3	646.35 lacs	126.34 lacs	772.69 lacs

3. Approved schedule of the National Lok Adalats in the year 2025 is as under:

1 <sup>st</sup> National Lok Adalat	08 <sup>th</sup> March, 2025
2 <sup>nd</sup> National Lok Adalat	10 <sup>th</sup> May, 2025
3 <sup>rd</sup> National Lok Adalat	13 <sup>th</sup> September, 2025
4 <sup>th</sup> National Lok Adalat	13 <sup>th</sup> December, 2025

4. The framework to conduct the National Lok Adalat will be as under:

- The cases may be referred as per the procedure prescribed in the said Act and Regulations, and necessary directions be issued to all concerned to conduct pre-lok Adalat or pre-conciliation sittings before the scheduled date of National Lok Adalat, so that the opportunities for negotiations may be offered to the parties to arrive at a compromise or settlement;
- It is imperative that cases, wherein there is scope of an amicable settlement, are identified in advance;



- III. Use of technology or digital platforms in the process for organizing NLA is promoted;
- IV. Generally, following types of cases (pre-litigation and pending) may be taken up for settlement in the National Lok Adalats:

**a. Pre-litigation:**

All types of Civil and Compoundable Criminal cases, as may be permissible under the Act/Regulations may be taken up. The data and record of registration of cases be maintained by DLSC/HCLSC or TLSC under the directions of SLSC.

SLSC will make all endeavours to promote registration of pre-litigation cases and services of notices through digital platforms/online mode to ease pressure on conventional system.

**b. Pending in the Courts:**

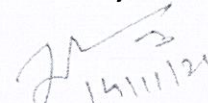
All type of civil and compoundable criminal cases including following:

- i. Criminal Compoundable Offences;
- ii. NI Act cases under Section 138;
- iii. Money Recovery cases;
- iv. Motor Accident Claim cases;
- v. Labour dispute cases;
- vi. Disputes related to Public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable);
- vii. Matrimonial disputes (except divorce)/ Family disputes
- viii. Land Acquisition cases;
- ix. Service matters including pension cases;
- x. Revenue and other ancillary matter, pending before High Court, district Courts and state/ district/ taluka authorities.
- xi. IPR matters/ Consumer matters/ also other matters pending before any other quasi-judicial authority
- xii. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc.).

I am under direction to state that, kindly place this communication before the Hon'ble Executive Chairperson, SLSC for His Lordship's kind information and seek necessary directions.

With regards,

Yours faithfully,

  
(Director)  
NALSA